

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

- 1. Shri Ashok Basu, Chairman**
- 2. Shri K.N. Sinha, Member**
- 3. Shri Bhanu Bhushan, Member**
- 4. Shri A.H. Jung, Member**

Petition No.9/2005

In the matter of

Maintaining grid security by taking appropriate actions in line with section 7.4.5 and 7.4.4 of the Indian Electricity Grid Code (IEGC)

And in the matter of

Northern Regional Load Despatch Centre

.....Petitioner

Vs

1. Power Development Department, Govt. of Jammu and Kashmir, Jammu
2. Haryana Vidyut Prasaran Nigam Ltd, Panchkula
3. Rajasthan Rajya Vidyut Prasaran Nigam Limited, Jaipur
4. Uttar Pradesh Power Corporation Limited (UPPCL), Lucknow
5. Delhi Transco Ltd. (DTL), New Delhi
6. Punjab State Electricity Board, Patiala
7. Himachal Pradesh State Electricity Board, Shimla
8. Uttaranchal Power Corporation Ltd., Dehradun
9. Electricity Department Union Territory of Chandigarh, Chandigarh....**Respondents**

The following were present:

1. Shri S.K. Soonee, ED, NRLDC
2. Shri A. Mani, NRLDC
3. Shri S.R. Narasimhan, NRLDC
4. Shri Vivek Pandey, NRLDC
5. Shri R.K. Arora, HVPN
6. Shri A.K. Sood, Director, HVPN
7. Shri V.K. Goel, SE, HVPN
8. Shri S.C. Datta, RVPN
9. Shri B.L. Jain, RVPN
10. Shri T.P.S. Bawa, PSEB
11. Shri T.K. Srivastava, UPPCL

**ORDER
(DATE OF HEARING : 23.6.2005)**

In the present petition, the petitioner has sought directions to the respondents to follow the provisions of Indian Electricity Grid Code (IEGC), particularly clause 7.4.5 thereof and to limit the overdrawls from the regional grid and to maintain frequency within 49.0-50.5 Hz band so as to ensure security and safety of the regional grid, in keeping with the provisions of clause 7.4.4.

2. The relevant provisions of IEGC are extracted below:

“7.4.4 Provided that the states through their SLDCs shall always endeavour to restrict their net drawal from the grid to within their respective drawal schedules, whenever the system frequency is below 49.5 Hz. When the frequency falls below 49.0 Hz, requisite load shedding shall be carried out in the concerned State (s) to curtail the over-drawal”.

7.4.5 The SLDCs/STUs shall regularly carry out the necessary exercises regarding short-term and long-term demand estimation for their respective States, to enable them to plan in advance as to how they would meet their consumers’ load without overdrawing from the grid.”

3. It has been stated that respondents 1 to 3 have overdrawn power from the regional grid during the months of December 2004 and January 2005, the details of which have been placed on record. The extent of overdrawl, as given by the petitioner, varies from 2000 to 5000 MWh/day. The petitioner is stated to have issued instructions to the respondents emphasising the need for observing grid parameters. It is alleged that these efforts have not met with the desired level of success. The petitioner has placed on record the communications sent by it to respondents 1 to 3.

4. The petitioner is primarily aggrieved by the actions of respondents 1 to 3. However, reply to the petition has been filed only by respondent 3, that is, Rajasthan

Rajya Vidyut Prasaran Nigam Limited. In its reply, respondent 3 has not denied the allegations of overdrawl. It has, however, stated that after receipt of instructions from the petitioner, action to impose unscheduled load shedding was taken so that the frequency could be restored to its normative operating range. This respondent, in its reply, has listed a number of steps taken to curtail overdrawl from the regional grid. This respondent has undertaken to abide by the provisions of IEGC in future.

5. Reply to the petition have also been filed by respondents 4 and 5. They have assured strict compliance with the provisions of IEGC. Their replies are not being referred to in detail since allegations are directed against respondents 1 to 3.

6. We have heard Shri S.K. Soonee, Executive Director for the petitioner. Shri S.C Datta for respondent 3 and Shri A.K. Sood for respondent 2.

7. Shri Soonee has pleaded for enhancement of UI rate to discourage overdrawl from the regional grid. He has submitted that initially when UI charges were fixed at Rs.6/kWh, the frequency had stabilised to a considerable extent. Shri Datta has submitted that on receipt of instructions from the petitioner, the state utilities resorted to load shedding. However, in this process, frequency would rise. Therefore, in order to lower the frequency to bring it at optimum level, the state utilities would start drawing power, which lowered the frequency below 49.0 Hz. He has submitted that the system was operating in a vicious circle, which needed to be broken. According to him, Free Governor Mode was the only option to stabilise the grid frequency.

8. At this stage, we do not consider it necessary to go into the suggestions made at the hearing, as our consideration is limited to the prayers made in the present

petition. It goes without saying that the utilities in power sector are mandated to abide by the provisions of IEGC. Therefore, the petition is disposed of with the directions to the respondents to strictly adhere to and comply with the provisions of IEGC, clauses 7.4.4 and 7.4.5 inclusive. The petitioner is given liberty to initiate appropriate penal proceedings in case of default on the part of any of the players in the electricity sector including the present respondents.

9. With the above directions the petition stands disposed of.

Sd/-
(A.H. JUNG)
MEMBER

Sd/-
(BHANU BHUSHAN)
MEMBER

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 29th June, 2005